

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No.2960 of 2020**

Anand Kumar Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Rahul Kumar, Advocate
For the State : Mr. Azeemuddin, A.P.P

Order No.03 Dated- 11.09.2020

Heard the parties through video conferencing.

The petitioner has been made accused in connection with Kundahit P.S. Case No.32 of 2015 corresponding to G.R. No.411 of 2015 registered under sections 409, 420, 120-B of the Indian Penal Code and Section 3 of Jharkhand Protection of Interest of Depositor Financial Establishment Act.

Mr. Rahul Kumar- learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel for the petitioner submits that earlier the prayer for bail of the petitioner was rejected twice on merit and the allegation against the petitioner is that the petitioner has embezzled a sum of Rs.30,41,511/- in respect of creation of natural forest and greening of hills under the Compensatory Afforestation and Management Planning Authority (CAMPA) programme and a sum of Rs.19,66,000/- for road side plantation under MNREGA and the fresh ground is that the petitioner has all along remained in custody since 27.08.2018 and that the petitioner undertakes to deposit Rs.30,41,511/- with the D.F.O. Jamtara without prejudice to his defence in this case. It is submitted that the allegation against the petitioner is false. Hence it is submitted that the petitioner be released on bail.

Learned Addl. P.P. opposes the prayer for bail.

Considering the period of custody undergone by the petitioner and his undertaking to pay part of the alleged embezzled amount, the above named petitioner is directed to be enlarged on bail on showing proof of deposit of Rs.30,41,511/- with the informant-D.F.O. Jamtara and on furnishing bail bond of Rs.25,000/- (Rupees twenty five thousand) with two sureties of the like amount each to the satisfaction of learned A.C.J.M., Jamtara in connection with Kundahit P.S. Case No.32 of 2015 corresponding to G.R. No.411 of 2015.

The informant-D.F.O. Jamtara is directed to receive the said amount if deposited on behalf of the petitioner, without prejudice.

(Anil Kumar Choudhary, J.)